

(a) whether captive power plants are being set up in industrial units and also in industrial belts so that power shortage is met and industrial production is not hampered; and

(b) if so, the broad features thereof?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) Yes, Sir.

(b) Permission to instal captive power plants is accorded where the requirement of power is substantial and continuous and reliable power supply is necessary. The State Electricity Boards are empowered to accord such permission if the capacity is upto 25 MW; consultation with the Central Electricity Authority is necessary in case where the proposed capacity is more than 25 MW.

#### **Capacity Utilisation of Power Plants**

8824. **SHRI ERA ANBARASU · SHRI MANORANJAN BHAKTA:**

Will the Minister of ENERGY be pleased to state:

(a) the average capacity utilisation of power plants in the public sector vis-a-vis in the private sector; and

(b) the steps proposed to be taken to increase the capacity utilisation of power plants?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) During 1989-90, the average capacity utilisation of thermal stations in Public Sector and Private Sector was 55.7% and 69.5% respectively.

(b) Various measures being taken to further improve the capacity utilisation of

thermal stations include implementation of the centrally Sponsored Renovation and Modernisation Programme, assistance to State Electricity Boards in undertaking Plant Betterment Programmes as well as in the procurement of spare parts, supply of requisite quality and quantity of coal, training of personnel etc.,

#### **Rail Line between Digha and Jaleswar**

8825. **SHRI SAMARENDRA KUNDU:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to extend the railway line from Digha station at Digha beach in West Bengal via Chandaneswar in Orissa and to connect it to Jaleswar station on Howrah-Madras line; and

(b) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH):** (a) No, Sir.

(b) Does not arise.

#### **Regularisation of Group 'D' Workers**

8826. **SHRI BHOGENDRA JHA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether in response to the advertisement by the Signal and Tele-Communication Department of Jamshedpur to recruit Group 'D' workers on daily wages, had applied upto 2 November, 1989;

(b) if so, the total number of such applications and the present position in regard to their processing etc.,

(c) whether the same unit is already employing a number of labourers on casual basis for the last one to twenty six years;

(d) if so, steps taken for their absorption; and

(e) whether the work at present is being done by contractors, if so, reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). Approximately 20000 applications have been received but processing could not be done due to the large number of applications and also disturbed conditions.

(c) and (d). The unit had 47 casual labour as on 1.4.90. 43 of these casual workers have been screened and empanelled for absorption against regular posts. Posting orders for 15 of the empanelled casual labour have been issued, the remaining 28 empanelled are expected to be absorbed on availability of vacancies in the coming months. Four remaining workers have put in not more than 4 years of service and have not yet been screened.

(e) Works at present are being done both departmentally and through contract according to needs. The works involving changes in working installation where safety of train running is involved are generally carried out departmentally. Other works which are labour intensive and are of seasonal nature are normally entrusted to Contractors.

#### **Ban on molasses based Industrial Alcohol Items**

8827. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PETROLEUM

AND CHEMICALS be pleased to state:

(a) whether a number of items produced from molasses based industrial alcohol have been banned;

(b) if so, the details thereof and whether there is any demand to lift the ban on all these items; and

(c) if so, when the decision in this regard is likely to be taken?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) No, Sir.

(b) and (c). Do not arise.

#### **Performance of Power Sector**

8828. SHRI G.S. BASAVARAJU: Will the Minister of ENERGY be pleased to state:

(a) the planned and actual power production during the first three months of 1990, month-wise;

(b) whether there has been a shortfall in production and if so, the reasons therefor; and

(c) the remedial steps being taken in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The energy generation target vis-a-vis actual generation in the country during the first three months of 1990 is indicated below:—

*(Figures in MU)*

	<i>January, 1990</i>	<i>February, 1990</i>	<i>March, 1990</i>
<i>Total</i>			
Target	23403	21581	23861